

No.PCH-HA (3) 4/2011- — २१२१ ६६
Government of Himachal Pradesh,
Department of Panchayati Raj.

From:

Anil Sharma,
Rural Development and Panchayati Raj Minister,
Himachal Pradesh.

To

The Secretary,
Himachal Pradesh Vidhan Sabha,
Shimla-171 004.

Shimla-171002, dated the 11th March, 2016

Subject:- Introduction and laying of the Himachal Pradesh Panchayati Raj
(Amendment) Bill, 2016 on the table of the House during its Budget
Session-Notice therefor.

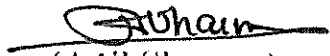
Sir,

I have the honour to give notice of my intention to introduce the
Himachal Pradesh Panchayati Raj (Amendment) Bill, 2016 (Bill No. 5 of 2016) in
the Himachal Pradesh Legislative Assembly during its Budget Session.

Three authenticated copies of the said Amendment Bill along with
statement of objects and reasons are enclosed herewith for further necessary action.

Yours faithfully

Encl. as above


(Anil Sharma)
Rural Dev. & Animal Husbandary,
Minister, Himachal Pradesh
Himachal Pradesh.

2016 का विधेयक संख्यांक 5

हिमाचल प्रदेश पंचायती राज (संशोधन) विधेयक, 2016

(विधान सभा में पुरःस्थापित रूप में)

हिमाचल प्रदेश पंचायती राज (संशोधन) विधेयक, 2016

खण्डों का क्रम

खण्ड :

1. संक्षिप्त नाम।
2. धारा 5 का संशोधन।

हिमाचल प्रदेश पंचायती राज (संशोधन) विधेयक, 2016

(विधान सभा में पुरःस्थापित रूप में)

हिमाचल प्रदेश पंचायती राज अधिनियम, 1994 (1994 का अधिनियम संख्यांक 4) का और संशोधन करने के लिए विधेयक।

भारत गणराज्य के सड़सठवें वर्ष में हिमाचल प्रदेश विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :-

1. इस अधिनियम का संक्षिप्त नाम हिमाचल प्रदेश पंचायती राज संक्षिप्त नाम। (संशोधन) अधिनियम, 2016 है।
- 5 2. हिमाचल प्रदेश पंचायती राज अधिनियम, 1994 की धारा 5 की धारा 5 का संशोधन। उपधारा (3) में, "एक तिहाई" शब्दों के स्थान पर "एक चौथाई" शब्द रखे जाएंगे।

उद्देश्यों और कारणों का कथन

हिमाचल प्रदेश पंचायती राज अधिनियम, 1994 की धारा 5 ग्राम सभा की बैठकों और गणपूर्ति का उपबन्ध करती है। इस धारा की उपधारा (3) के अनुसार ग्राम सभा की किसी साधारण बैठक में गणपूर्ति के प्रयोजन के लिए एक या अधिक सदस्यों द्वारा प्रतिनिधित्व करने वाले कुटुम्बों की कुल संख्या के कम से कम एक तिहाई का प्रतिनिधित्व अपेक्षित है और विनिश्चय, उपस्थित तथा मतदान करने वाले सदस्यों के बहुमत द्वारा किया जाता है। यह देखा गया है कि बहुत सी ग्राम सभाओं में, विकास से सम्बन्धित प्रस्ताव गणपूर्ति के अभाव में बैठकों में अनुमोदित नहीं हो पाते और परिणामतः ग्राम पंचायत का विकास प्रतिकूलतः प्रभावित होता है। इसलिए इस बाधा को दूर करने के आशय से व्यापक जनहित में यह समझा गया है कि ग्राम सभा की साधारण बैठक के लिए गणपूर्ति को घटा कर एक चौथाई कर दिया जाए ताकि ग्राम पंचायत के विकासात्मक कार्य गणपूर्ति के अभाव में न रुकें। इसलिए पूर्वोक्त अधिनियम को तदनुसार संशोधित करने का विनिश्चय किया गया है।

यह विधेयक उपर्युक्त उद्देश्यों की पूर्ति के लिए है।

(अनिल शर्मा)
प्रभारी मन्त्री।

शिमला
तारीख, 2016.

वित्तीय ज्ञापन

—शून्य—

प्रत्यायोजित विधान सम्बन्धी ज्ञापन

—शून्य—

हिमाचल प्रदेश पंचायती राज (संशोधन) विधेयक, 2016

हिमाचल प्रदेश पंचायती राज अधिनियम, 1994 (1994 का अधिनियम संख्यांक 4) का और संशोधन करने के लिए विधेयक।

(अनिल शर्मा)
प्रभारी मन्त्री।

(डा० बलदेव सिंह)
प्रधान सचिव (विधि)।

शिमला

तारीख :, 2016.

इस संशोधन विधेयक द्वारा संभाव्य प्रभावित होने वाले हिमाचल प्रदेश पंचायती राज अधिनियम, 1994 (1994 का अधिनियम संख्यांक 4) के उपबन्धों के उद्घरण

धारा :

5. सभा की बैठकें और गणपूर्ति.—(1) प्रत्येक सभा प्रतिवर्ष चार साधारण बैठकें करेगी, और प्रत्येक बैठक जनवरी, अप्रैल, जुलाई और अक्टूबर मास में होगी और ऐसी बैठकों को बुलाने का उत्तरदायित्व प्रधान का होगा :

परन्तु ग्राम सभा की साधारण बैठकें ऐसी रीति में आयोजित की जाएंगी कि जिला में समस्त ग्राम पंचायतें ऐसे प्रत्येक मास में शामिल हो जाएं। सम्बद्ध जिला पंचायत अधिकारी जिला में ग्राम सभा की बैठकों के लिए ग्राम पंचायतवार तारीखें अधिसूचित करेगा :

परन्तु यह कि प्रधान किसी भी समय या सदस्यों के कम से कम पांचवें भाग की लिखित अध्यक्षता पर, अथवा यदि पंचायत समिति, जिला परिषद् या उपायुक्त द्वारा अपेक्षित हो तो, ऐसी अध्यक्षता की प्राप्ति से तीस दिन के भीतर विशेष बैठक बुलाएगा :

परन्तु यह और भी कि प्रधान के इस उपधारा के अधीन बैठकें बुलाने में असफल रहने पर, विहित प्राधिकारी आगामी तीस दिन की कालावधि के भीतर ऐसी बैठक बुलाएगा।

(2) ग्राम सभा की सभी बैठकों का समय और स्थान विहित रीति में प्रकाशित किया जाएगा।

(3) ग्राम सभा की किसी साधारण बैठक के लिए गणपूर्ति, ग्राम सभा के एक या अधिक सदस्यों द्वारा प्रतिनिधित्व करने वाले कुटुम्बों की कुल संख्या का कम से कम एक तिहाई भाग होगी और विनिश्चय उपस्थित और मतदान करने वाले सदस्यों के बहुमत से किए जाएंगे :

परन्तु गणपूर्ति के अभाव में स्थगित बैठक के लिए, ग्राम सभा के एक या अधिक सदस्यों द्वारा प्रतिनिधित्व करने वाले कुटुम्बों की कुल संख्या का कम से कम पांचवाँ भाग स्थगित बैठक आयोजित करने के लिए अपेक्षित होगा।

(4) ग्राम सभा की बैठक की अध्यक्षता प्रधान और प्रधान की अनुपस्थिति में उप-प्रधान द्वारा की जाएगी। प्रधान और उप-प्रधान, दोनों की अनुपस्थिति की दशा में ग्राम सभा की बैठक की अध्यक्षता, बैठक में उपस्थित सदस्यों के बहुमत द्वारा इस प्रयोजन के लिए निर्वाचित सदस्य द्वारा की जाएगी।

AUTHORITATIVE ENGLISH TEXT

BILL NO. 5 OF 2016

**THE HIMACHAL PRADESH PANCHAYATI RAJ
(AMENDMENT) BILL, 2016**

(AS INTRODUCED IN THE LEGISLATIVE ASSEMBLY)

**THE HIMACHAL PRADESH PANCHAYATI RAJ
(AMENDMENT) BILL, 2016**

ARRANGEMENT OF CLAUSES

Clauses:

1. Short title.
2. Amendment of section 5.

STATEMENT OF OBJECTS AND REASONS

Section 5 of the Himachal Pradesh Panchayati Raj Act, 1994 provides for meetings and quorum of the Gram Sabha. According to sub-section (3) of this section, for the purpose of quorum in any general meeting of Gram Sabha representation of at least one-third of the total number of the families represented by one or more members is required and decision has to be taken by a majority of members present and voting. It has been observed that in most of the Gram Sabhas, the proposals relating to developments are not approved in the meetings for want of quorum and resultantly, development of the Gram Panchayat is adversely affected. Thus, in order to overcome this hurdle, it is considered in larger public interest that the quorum for the general meeting of the Gram Sabha is reduced to one-fourth so that developmental works of the Gram Panchayat are not hampered for want of quorum. As such, it has been decided to amend the Act *ibid* accordingly.

This Bill seeks to achieve the aforesaid objectives.

(ANIL SHARMA)
Minister-in-Charge.

SHIMLA.

The....., 2016.

FINANCIAL MEMORADNUM

—Nil—

MEMORANDUM REGARDING DELEGATED LEGISLATION

—Nil—

**THE HIMACHAL PRADESH PANCHAYATI RAJ
(AMENDMENT) BILL, 2016**

(AS INTRODUCED IN THE LEGISLATIVE ASSEMBLY)

A

BILL

*further to amend the Himachal Pradesh Panchayati Raj Act,
1994 (Act No. 4 of 1994).*

BE it enacted by the Legislative Assembly of Himachal Pradesh in
the Sixty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Himachal Pradesh Panchayati Raj Short title.
(Amendment) Act, 2016.

5 2. In section 5 of the Himachal Pradesh Panchayati Raj Act, 1994, Amendment
of section 5.
in sub-section (3), for the words and sign “one-third”, the words and sign
“one-fourth” shall be substituted.

THE HIMACHAL PRADESH PANCHAYATI RAJ (AMENDMENT) BILL, 2016

A

BILL

further to amend the Himachal Pradesh Panchayati Raj Act, 1994 (Act No. 4 of 1994).

(ANIL SHARMA)
Minister-in-Charge.

(DR. BALDEV SINGH)
Pr. Secretary (Law).

SHIMLA.

The....., 2016.

**EXTRACT OF THE PROVISIONS OF THE HIMACHAL PRADESH
PANCHAYATI RAJ ACT, 1994 (ACT No. 4 OF 1994) LIKELY TO BE AFFECTED
BY THIS AMENDMENT BILL**

Section :

5. Meeting and quorum of Sabha.—(1) Every Sabha shall hold four general meetings in each year and every meeting shall be held on January, April, July and October. It shall be the responsibility of the Pradhan to convene such meetings :

Provided that the general meetings of Gram Sabha shall be held in such a manner that all the Gram Panchayats are covered in a District in each of such months. The District Panchayat Officer concerned shall notify Gram Panchayat wise dates for the Gram Sabha meetings within the District :

Provided that the Pradhan may, at any time or upon a requisition in writing of not less than one-fifth of the members of the Gram Sabha or if required by the Panchayat Samiti, Zila Parishad or the Deputy Commissioner, shall, within 30 days from the receipt of such requisition, call an extraordinary general meeting :

Provided further that where a Pradhan fails to convene the meetings under this sub-section, the prescribed authority shall convene such meetings within a period of thirty days.

(2) The time and place of all the meetings of the Gram Sabha shall be published in the prescribed manner.

(3) For any general meeting of the Gram Sabha, representation of at least one-third of the total number of families represented by one or more members of the Gram Sabha shall form a quorum and decision will be taken by a majority of members present and voting :

Provided that for a meeting adjourned for want of quorum, representation of at least one-fifth of the total number of families represented by one or more members of the Gram Sabha shall be required for holding the adjourned meeting.

(4) The meeting of the Gram Sabha shall be presided over by Pradhan or in absence of Pradhan by Up-Pradhan. In the event of both Pradhan and Up-Pradhan being absent, the meeting of Gram Sabha shall be presided over by a member of the Gram Sabha to be elected for the purpose by the majority of members present in the meeting.